

**GOVERNMENT OF INDIA**  
**MINISTRY OF EDUCATION**  
**DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA**

UNSTARRED QUESTION NO. 2416  
TO BE ANSWERED ON 01.08.2022

**Right of Children to Free and Compulsory Education Act**

2416. SHRI NALIN KUMAR KATEEL:

Will the Minister of EDUCATION be pleased to state:

- (a) whether it is a fact that Right of Children to Free and Compulsory Education Act(RTE-2009) provides for admission of children belonging to weaker sections and disadvantaged groups in the schools including private unaided schools and if so, the details thereof;
- (b) whether the Government has taken note that many private unaided schools are not complying with the provisions of Section 12 of the RTE Act, 2009 and if so, the details thereof;
- (c) whether the Government has conducted any steps to carry out a ground assessment of private unaided schools across the country to ensure compliance with the provisions of RTE Act 2009; and
- (d) if so, the details of the findings thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION**  
**(SMT. ANNPURNA DEVI)**

(a) to (d): The Right of Children to Free and Compulsory Education (RTE) Act, 2009, mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighbourhood school.

Section 12(1)(c) of the RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the schools specified in sub-clauses (iii) and (iv) of clause (n) of section 2 in Class I (or below) to the extent of at least 25 percent of the strength of that class.

Education is in the Concurrent List of the Constitution and majority of schools are under the jurisdiction of the respective State Government and Union Territory Administration which are the appropriate Government for implementation of the provision of the Act and are required to notify the disadvantaged groups and weaker sections, per child cost and start admissions as per the laid down procedure and have a grievance redressal mechanism in place.

Ministry of Education has requested States/UTs to carry out a ground assessment of private unaided schools across the country to ensure compliance with the provisions of Section 12 of the RTE Act, 2009. Further, Ministry of Education, in various meetings like State Education Secretaries Conference, Regional/State workshops, Project Approval Board Meetings, has been advising/ guiding State/ UT Governments on implementation of Section 12 of the RTE Act, 2009.

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